

40

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

M.A No. 43/(MAH)/2017

CORAM:

Present:

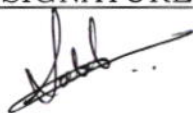
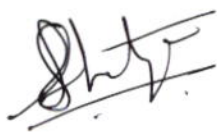

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES: United Church of Northern & Trust Association
V/s.
Prem Masih

SECTION OF THE COMPANIES ACT: 151 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
40	Sabika Ansari	Advocate for Respondent	
40	Siddhesh Shetye I/B Adv. Rahul Oak for Applicant	Advocate for Applicant	
40	Rahul Agarwal	Advocate for intervenor	

ORDER

MA No. 43/151/NCLT/MB/MAH/2017

The Petitioner's Counsel requested for time for hearing this application. For there is an Intervention Application filed by a third party, the Petitioner's side as well as Respondent's side are hereby directed to file reply within 2 weeks hereof and thereafter, rejoinder if any, to file in two weeks thereof.

List the application pending and another Company Petition for hearing on
09.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)